

(ii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 50(E) published in Gazette of India dated the 1st February, 1973 together with an explanatory memorandum.

(iv) G.S.R. 92 and 93 published in Gazette of India dated the 3rd February, 1973 together with an explanatory memorandum.

[Placed in Library: See No. LT-4237/73].

(8) A copy of Notification No. S.O. 8(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1973, approving the General Insurance Corporation of India formed under section 9 of the General Insurance Business (Nationalisation) Act, 1972 as an Indian reinsurer, under sub-section (6) of section 101 A of the Insurance Act, 1938.

[Placed in Library. See No. LT-4238/73].

(9) A copy of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 490(E) published in Gazette of India dated the 15th December, 1972 together with an explanatory memorandum.

(ii) G.S.R. 5 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 6 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.

(iv) G.S.R. 51 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum.

(v) G.S.R. 46(E), 47(E) and 48(E) published in Gazette of India

dated the 1st February, 1973 together with an explanatory memorandum.

[Placed in Library. See No. LT-4239/73].

INTERNATIONAL AIRPORTS AUTHORITY RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the International Airports Authority Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 766(E) in Gazette of India, dated the 28th December, 1972, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.

[Placed in Library. See No. LT-4240/73].

NOTIFICATIONS UNDER MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY ACT, 1972, ANNUAL REPORT OF CARDAMOM BOARD, 1971-72, AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Marine Products Export Development Authority (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 14(E) in Gazette of India dated the 10th January, 1973, under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972.

[Placed in Library. See No. LT-4241/73].

(2) A copy of Notification No. S.O. 9(E) (Hindi and English versions) published in Gazette of India dated the 10th January, 1973 fixing rate of cess on certain marine products, under sub-section (3) of

section 14 of the Marine Products Export Development Authority Act, 1972.

[Placed in Library. See No. LT-4242/73].

(3) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board for the year 1971-72, under sub-rule (2)(e) of rule 39 of the Cardamom Rules, 1966.

[Placed in Library. See No. LT-4243/73].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 103 in Gazette of India dated the 6th January, 1973.

(ii) The Export of Rubber Gloves for Electrical Purposes (Inspection) Rules, 1973, published in Notification No. S.O. 158 in Gazette of India dated the 20th January, 1973.

(iii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 160 in Gazette of India dated the 20th January, 1973.

(iv) The Export of Gum Karaya (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 162 in Gazette of India dated the 20th January, 1973.

(v) The Export of Steel Tubes and Tubulars (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 163 in Gazette of India dated the 20th January, 1973.

(vi) The Export of Rubber Ice Bags (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 268 in Gazette of India dated the 3rd February, 1973.

(vii) The Export of Rubber Hot Water Bottles (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 269 in Gazette of India dated the 3rd February, 1973.

(viii) The Export of Rubber Belts (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 270 in Gazette of India dated the 3rd February, 1973.

(ix) The Export of Rubber Belting (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 271 in Gazette of India dated the 3rd February, 1973.

(x) The Export of Rubber Gloves (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 272 in Gazette of India dated the 3rd February, 1973.

(xi) The Export of Rubber Hoses (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 273 in Gazette of India dated the 3rd February, 1973.

(xii) The Export of Human Hair (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 274 in Gazette of India dated the 3rd February, 1973.

[Placed in Library. See No. LT-4244/73].

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Advocates (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 20th February, 1973.”